

SHRI V. HANUMANTHA RAO (Telangana): No Question Hour.  
...(Interruptions)...

**श्री सत्यव्रत चतुर्वेदी** : सर, प्रश्नकाल को निलंबित करने का हमने रूल 267 के अंतर्गत नोटिस दिया हुआ है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Question No. 161. Shri Pramod Tiwari.  
...(Interruptions)... Mr. Pramod Tiwari, Question No. 161. ...(Interruptions)... Mr. Pramod Tiwari, are you putting the question?

**श्री प्रमोद तिवारी** : सर, यह मेरा सवाल है, लेकिन मैं कहना चाहता हूँ कि गाज़ा पट्टी पर जो कुछ भी हो रहा है, वह दुखद, दर्दनाक और दुर्भावनापूर्ण है। इसको रोके जाने के लिए पहले इस विषय पर आप चर्चा कराएं। ...(व्यवधान)... सवाल इस समय हजारों निर्दोष लोगों ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: The House is adjourned for fifteen minutes.

The House then adjourned at eleven minutes past eleven of the clock.

The House reassembled at twenty-six minutes past eleven of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

**कुछ माननीय सदस्य** : सर, गाज़ा पट्टी पर ...(व्यवधान)...

**श्री नरेश अग्रवाल** : माननीय उपसभापति जी ...(व्यवधान)...

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## ORAL ANSWERS TO QUESTIONS

### Pendency of cases in High Courts

\*161. SHRI PRAMOD TIWARI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the number of cases pending in various High Courts has increased tremendously over the past few years;

(b) if so, the details thereof; and

(c) the measures being initiated by Government to clear the backlog of pending cases?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):  
(a) to (c) A Statement is laid on the Table of the House.

***Statement***

As per the information made available by High Courts, the pendency of cases in High Courts has increased from 40.61 lakhs cases in the year 2009 to 44.63 lakh cases in the year 2013. High Court-wise details of pendency as on 31.12.2013 are given in a Statement-I (*See below*).

Disposal of cases is in the domain of the judiciary. However, to enable the High Courts to clear the backlog of cases, the Chief Justice of India has given in-principle concurrence to the joint recommendation in the Chief Ministers / Chief Justices Conference to increase the sanctioned strength of High Courts by 25% of the existing strength. The High Courts and State Governments have been requested to convey their consent to the proposal, keeping in view the existing vacancies, as also the requirements of additional court room infrastructure, staff and budgets. Specific proposals in respect of the High Courts of Delhi, Himachal Pradesh, Jammu and Kashmir, Madhya Pradesh and Punjab and Haryana have been received from the State Governments, and approved by the Hon'ble Chief Justice of India. In the case of the other High Courts, the State Governments have been reminded to expedite their concurrence.

Further, emphasis is also being laid on filling up of existing and anticipated vacancies of Judges in High Courts. The attention of Chief Justices of High Courts has also been drawn to the existing vacancies, as also the vacancies likely to arise out of retirements over the next three years, and they have been requested to expedite the processes for appointment of Judges. Filling of these vacancies will contribute to the reduction in the pendency of cases in the High Courts.

***Statement-I****Pendency of cases in High Courts in 2013*

Sl. No.	Name of High Court	Pendency of cases as on 31.12.2013
1	2	3
1	Allahabad	1043398
2	Andhra Pradesh	232459
3	Bombay	349837
4	Calcutta	280006

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1	2	3	
5	Delhi	64652	
6	Gujarat	91953	
7	Gauhati	40912	
8	Himachal Pradesh	60073	
9	Jammu and Kashmir	93038	
10	Karnataka	196972	
11	Kerala	132159	
12	Madras	557479	
13	Madhya Pradesh	261611	
14	Orissa	206822	
15	Patna	132155	
16	Punjab and Haryana	262760	
17	Rajasthan	307640	
18	Sikkim	120	
19	Uttarakhand	20686	
20	Chhattisgarh	44139	
21	Jharkhand	72958	
22	Tripura*	5834	
23	Manipur*	3853	
24	Meghalaya*	1189	
TOTAL		4462705	

\*Operationalization of 3 new High Courts was notified on 23rd March 2013.

MR. DEPUTY CHAIRMAN: Question No. 161, Mr. Pramod Tiwari. ...*(Interruptions)*... Are you asking your question? ...*(Interruptions)*...

**श्री प्रमोद तिवारी :** सर, मेरा सवाल है, लेकिन मैं अपना सवाल वापस लेता हूँ।  
...(व्यवधान)... सर, इससे ज्यादा महत्वपूर्ण है ...(व्यवधान)...

SHRI RAVI SHANKAR PRASAD: Sir, a statement is laid on the Table of the House. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Are you asking your question? ...*(Interruptions)*...  
Question No. 161. ...*(Interruptions)*... The Minister can answer. ...*(Interruptions)*...  
Have you laid the answer on the Table?

SHRI RAVI SHANKAR PRASAD: Yes, Sir, I have laid the answer on the Table of the House. ...*(Interruptions)*...

**श्री प्रमोद तिवारी :** सरकार इस विषय पर जवाब दे। ...(व्यवधान)... सरकार क्यों शरमा रही है? ...(व्यवधान)... सरकार को इस पर जवाब देना चाहिए। ...(व्यवधान)...

**श्री नरेश अग्रवाल :** सर, सदन को व्यवस्थित कीजिए। ...(व्यवधान)...

**श्री सत्यव्रत चतुर्वेदी :** सर, यह मानवीयता का प्रश्न है। ...(व्यवधान)... वहाँ छोटे-छोटे बच्चे मारे जा रहे हैं और यह सरकार ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Pramod Tiwari, are you asking the supplementary? ...*(Interruptions)*... Ask your supplementary, Mr. Pramod Tiwari. ...*(Interruptions)*...

**कुछ माननीय सदस्य :** नहीं...नहीं...(व्यवधान)...

**श्री नरेश अग्रवाल :** माननीय उपसभापति जी ...(व्यवधान)...

SHRI RAVI SHANKAR PRASAD: Sir, I am ready to give the reply. ...*(Interruptions)*...

**श्री अविनाश राय खन्ना (पंजाब) :** सर, इतने मामले देश भर में बढ़ रहे हैं ...(व्यवधान)... मेजॉरिटी लिटिगेशन में जो स्टेट है, वही पार्टी है और सैक्शन 80 का ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please ...*(Interruptions)*... Don't you want the Question Hour? ...*(Interruptions)*...

**श्री अविनाश राय खन्ना :** सरकार को नोटिस देकर मुकदमा शुरू करने के लिए प्रावधान है, लेकिन सैक्शन 80 के नोटिस ...(व्यवधान)... उसका जवाब आने में ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I would request you to resume your seats. ...*(Interruptions)*... Let us have Question Hour. ...*(Interruptions)*...

श्री अविनाश राय खन्ना : अगर वह ऑफिसर ...(व्यवधान)... तो उसकी अकाउंटेबिलिटी फिक्स होनी चाहिए।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I would request you to resume your seats. Let us have Question Hour. ...(Interruptions)...

श्री अविनाश राय खन्ना : आप ऐसा करेंगे क्या? ...(व्यवधान)... क्या सरकार उस ऑफिसर की अकाउंटेबिलिटी फिक्स करेगी?...(व्यवधान)...

MR. DEPUTY CHAIRMAN: The House is adjourned to meet at 12.00 hrs.

*The House then adjourned at twenty-eight minutes  
past eleven of the clock.*

#### WRITTEN ANSWERS TO STARRED QUESTIONS

##### Committee for improvement in the functioning of Railways

\*162. SHRI S. THANGAVELU: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Ministry is considering to set up a Committee for all-round improvement in the functioning of Railways, if so, the details thereof; and

(b) whether the Ministry has held discussions with any expert in this regard, if so, the details thereof?

THE MINISTER OF RAILWAYS (SHRI D.V. SADANANDA GOWDA): (a) There is no such proposal at present.

(b) Does not arise.

##### Review of existing schemes in the fishery sector

\*163. SHRI AAYANUR MANJUNATHA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government has decided to review the existing schemes in the fisheries sector;

(b) if so, the details of ongoing schemes in the sector;

(c) whether Government proposes to revive diesel subsidy for fishing boats; and

(d) whether Government is also considering utilisation of solar technology for fishing boats, if so, the details thereof?